

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 101  
IB-976/ND/2020**

**IN THE MATTER OF:**

**M/s. Arshiya Rail Infrastructure Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Maple Logistics Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 07.10.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**


**For the Petitioner/Op.-Creditor/F.C.**

**:Mr. Ronak K. Parekh, Mr. Vinod  
Parekh, Mr. Sumit Shinde, Advs.**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the petitioner. The counsel for the petitioner is directed to take steps for arranging to file afresh affidavits to comply with Section 9(3)(b) and 9(3)(c) of IBC within a week. Post the matter to 21.10.2020.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**